

By E-Mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ 9215 /A

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati.

To, The Registrar  
Gauhati High Court  
Kohima Bench, Kohima  
Nagaland

Dated Guwahati, the 26<sup>th</sup> October, 2022.

Sub:- **Permission to avail LTC**

Ref :- Your letter No. HC(K)3/2018/REG/372 dated 09.09.2022

Sir,

With reference to the subject cited above, I am directed to inform you that Smti Duvelu Vero, District & Sessions Judge, Wokha has been accorded permission to avail the benefit of Leave Travel Concession (LTC) for the block period 2018-2021 (by way of carry forward) w.e.f. 23.12.2022 to 31.12.2022 along with her family to visit Shillong by the shortest possible route, as per existing Rules.

Smti Vero may be informed accordingly.

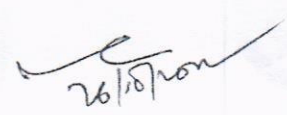
Yours faithfully,

  
**REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-03/2022/ 9216-9218 /A, dated 26/10/22**

Copy to:

1. The Principal Accountant General (A&E), Kohima, Nagaland, for information.
2. Smti Duvelu Vero, District & Sessions Judge, Wokha, Nagaland with reference to her letter No. D&SJ/WKHA/HC-LTC/2022/159 dated 05.09.2022 for information.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court.

  
**REGISTRAR (VIGILANCE)**